

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 33/TT/2019**

**Subject** : Petition for determination of transmission tariff from COD to 31.3.2019 for Asset-I: 3X110 MVAR, 765 kV Bus Reactor-I at 765/400 kV Varanasi GIS (reactor after shifting from Sasaram Sub-station) under “Transmission System for Phase-I Generation Projects in Jharkhand and West Bengal Part A2”.

**Date of Hearing** : 18.6.2019

**Coram** : Shri P.K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I.S. Jha, Member

**Petitioner** : Power Grid Corporation of India (PGCIL)

**Respondents** : Uttar Pradesh Power Company Ltd (UPPCL) & 16 Ors.

**Parties present** : Shri R.B. Sharma, Advocate, BRPL and BYPL  
Shri Mohit Mudgal, Advocate, BRPL and BYPL  
Shri Sanjay Sood, Advocate, BRPL and BYPL  
Shri S.S. Raju, PGCIL  
Shri Amit K Jain, PGCIL  
Shri A. K. Verma, PGCIL  
Shri Ved Prakash Rastogi , PGCIL  
Shri B. Dass, PGCIL

**Record of Proceedings**

The representative of the petitioner made the following submissions:-

- a. The instant petition is filed for determination of tariff from COD to 31.3.2019 of 3X110 MVAR, 765 kV Bus Reactor-I at 765/400 kV Varanasi GIS (reactor after shifting from Sasaram Sub-station) under “Transmission System for Phase-I Generation Projects in Jharkhand and West Bengal Part A2”.
- b. The tariff for the instant asset was earlier claimed in Petition No. 223/TT/2016. However, the same was not allowed and the Commission vide order dated



14.9.2017 directed the petitioner to file a fresh petition after due approval from RPC alongwith its capitalization details. Accordingly, the instant petition has been filed.

- c. The transmission system was discussed and agreed in the Regional Power Committee (RPC) meetings of Eastern Region and Northern Region held on 18.12.2010 and 4.1.2011 respectively. The shifting of reactor was discussed in the 41<sup>st</sup> NRPC meeting held on 28.2.2018.
- d. There is time over-run of about 31 months and 23 days and it was mainly due to delay in execution of LILO of Gaya–Fatehpur 765 kV S/C line at Varanasi and delay in receiving railway traffic block clearance from the concerned Railway Authorities. The Commission in order dated 30.5.2016 in Petition No. 277/TT/2015 had already condoned the time over-run upto 1.4.2016 in respect of LILO of 765 kV S/C Gaya-Fatehpur Line at Varanasi Sub-station and hence the time over-run in case of the instant asset, dependent on the said LILO may also be condoned.
- e. The cost of the bays, equipment and civil work, shifting and carrying cost is only claimed in the instant petition. The cost of the reactor is not claimed in the instant petition and the same will be claimed at the time of truing-up.

2. Learned counsel for BRPL and BYPL has submitted that the 1x330 MVAR, 765 kV Bus Reactor at Varanasi was not included in the original scope of works as given in Investment Approval. The Reactor was included in the RCE, which amounts to change in the scope of the Investment Approval. There is nothing on record to suggest that the NRPC has asked the petitioner to provide reactive compensation at Varanasi before undertaking the execution of the subject asset in the RCE dated 30<sup>th</sup> March, 2017 to have proper voltage for smooth operation of the Regional Grid.

3. In response, the representative of the petitioner submitted that in the Investment Approval only the broad scope is given and the details are given in the DPR usually. The instant reactor is clearly mentioned in the DPR.

4. Taking into consideration the submissions of the petitioner and the respondents, the Commission directed the petitioner to give a detailed reply to the issues raised by BRPL and BYPL on affidavit by 12.7.2019.

5. The Commission further directed the petitioner to submit the following information on affidavit with an advance copy to the respondents by 12.7.2019:

- a) The details of the scope of work as per the Investment Approval and RPC minutes.



- b) Statement showing discharge of IEDC from SCOD to COD.
- c) Statement showing year wise discharge of Initial Spares.
- d) Details of time over-run and chronology of activities along with documentary evidence as per the format given below:

Srl. No	Activity	Schedule		Actual		Remarks, if any
		From	To	From	To	
1.	Supplies					
2.	Foundation					
3.	Tower erection					
4.	Stringing					
5.	Testing and COD					
6.	Other activities leading to time over-run, if any					

6. The matter shall be listed in due course for which separate notice will be issued.

**By order of the Commission**

Sd/  
(V. Sreenivas)  
Deputy Chief (Law)

